

ITEM NO.233

COURT NO.5

SECTION XV

BEFORE THE SUPREME COURT SPECIAL LOK ADALAT

Petition(s) for Special Leave to Appeal (C) No(s). 3886/2019

MEERA BAI & ORS.

Petitioner(s)

VERSUS

ICICI LOMBARD GENERAL INSURANCE COMPANY LTD. & ANR.

Respondent(s)

30-07-2024

PRESENT : MEMBERS OF THE LOK ADALAT

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
MS. VIBHA DUTTA MAKHIJA, SENIOR ADVOCATE
MR. V.N. RAGHUPATHY, ADVOCATE-ON-RECORD

For Petitioner(s) Mr. H. D. Thanvi, Adv.
Mr. Nikhil Kumar Singh, Adv.
Mr. Rishi Matoliya, AOR

For Respondent(s) Mr. Binay Kumar Das, AOR

A W A R D

1. The dispute between the parties has been referred for determination to the Lok Adalat.
2. The matter could not be settled in Lok Adalat.
3. List the matter in Court.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
ASSISTANT REGISTRAR